

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 45/2017 in
OA 4140/2013
MA 464/2017

New Delhi, this the 13th day of February, 2017

Hon'ble Mr. P.K. Basu, Member (A)

1. Union of India
Through the Chairman
Railway Board, Rail Bhawan
New Delhi
2. The General Manager (Commercial)
North – Eastern Railway
Gorakhpur, U.P.
3. The Chief Commercial Superintendent
North – Eastern Railway
Gorakhpur, U.P.
4. The Joint Director Traffic (Commercial)
G.I. Railway Board
Rail Bhawan, New Delhi
5. The Divisional Rail Manager (Commercial)
North Eastern Railway
Lucknow Division, Lucknow, U.P.Review Applicants

Versus

1. Mithai Lal, S/o Late Bhagwati
2. Rajan S/o Late Buddhu Bhagwati
3. Manik Chand S/o Shri Shyam Lal
4. Sohan Lal S/o Shri Shyam Lal

All C/o North Eastern Railway
Headquarter Office
Gorakhpur Railway Station/ Jn.
Gorakhpur, U.P. Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 7.11.2016 passed in OA 4140/2013.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

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